

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 10

IA(COMPANIES. ACT)/ 240(MB)2023 IN CP/263(MB)2023

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **18.07.2024**

NAME OF THE PARTIES : **Sangita Hanumant Nazirkar**

Vs

Navnath Milk & Milk Products Private Limited

For Petitioner : Adv. Nimal Deshpande

For Respondent : Adv. Omkar V Deosthale i/b Adv. Ashish Agharkar

Sec. 241(1), 242(4) of the Companies Act.

ORDER

1. Both the Counsel for the Applicant and Respondent No. 2 submit that their respective clients will sit together and discuss for settlement of the dispute. We also call upon the parties to explore settlement and conclude the same before the next date of listing. Both the Counsel undertake to take instructions from their respective clients.
2. Counsel for Respondent has made an offer to buy the shares of the Applicant at rupees 10 per share. Counsel for the Applicant submits that he would take necessary instructions from his client before the next date listing.
3. **List on 01.08.2024 for reporting final settlement/hearing/disposal.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
//RA//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)